

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.410
IB/253/ND/2023

IN THE MATTER OF:

CENTRAL RAILSIDE WAREHOUSE
COMPANYLIMITED

...

Applicant

Under Section 59 (7) (IBC)

Order delivered on 13.06.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant/Liq. : Adv. Abhishek Naik, Adv. Gulafsha Kureshi, Adv.
Tanya Raizada, Adv. Mojahid Karim Khan
For the Respondent :
For the RoC : Adv. Shankari Mishra

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Counsel for the Liquidator present and submitted that they already filed the reply which is not on Board. Let steps be taken to cure defects if any, and take necessary steps to upload the same on the DMS portal. List the matter on **11.07.2024** for the argument.

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)